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LAW DEPARTMENT NOTIFICATION

The 17th January, 2020

S.R.O No.30/2020- In exercise of the powers conferred by the proviso to article 309 read with articles- 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:

1. Short title and commencement. (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2020.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in rule 2, after clause (ba), the following clause shall be inserted, namely:

"(bb) "Ex-serviceman" means a person as defined in the Odisha Ex-servicemen (Recruitment to the State Civil Service and Posts) Rules, 1985;"

3. In the said rules, in rule 18, in sub rule (1), for the proviso to clause (b), the following proviso shall be substituted, namely :-

"Provided that, the maximum age limit shall be relaxed by five years in case of candidates belonging to Scheduled Caste, Scheduled Tribe, SEBC, Women,

Ex-servicemen or Commissioned and SSC Officers of defense service and by ten years in case of Persons with Disabilities as referred to in sub-rule (5) of rule 17 over and above the normal relaxation admissible to the Scheduled Caste, Scheduled Tribe and SEBC category candidates."

[No.882-VJ- 58/2019/L.]

By Order of the Governor

SASHIKANTA MISHRA
Principal Secretary to Government